

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-153(ND)/2020

IN THE MATTER OF:

M/s. VS and B Domestic Container
Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 27.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicant/PNB

:Mr. Sanjay Jain, Mr. Akash
Srivastava &Mr. Rangoli Seth, Advs.

ORDER

IA/4587/2022

This is an application under Section 22 of IB Code, 2016.

Heard the submissions made by the counsel for the Punjab National Bank. In the resolution passed by the Committee of Creditors, it is clearly stated that the Committee of Creditors can take steps for replacement of the present IRP/RP. However, this application has been filed by Punjab National Bank and not by Committee of Creditors. Therefore this Tribunal permits the counsel for Punjab National Bank to withdraw the present application and liberty is granted to file fresh application. The present application therefore stands disposed of.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)